

Appendix-10 I

(Please see Paragraph 10.14 of HBP)

Documents required for issue of export authorization for re-export/return of imported SCOMET items to the same foreign entity or to its OEM (including agencies authorized by OEM)

i. **Proof of import of the item(s):**

- a. Documentary proof that the item(s) originally imported, match with intended item(s) of re-export/return;
- b. Bill of entry containing details of the items to be returned;
- c. Export License (if applicable) or any other documents showing that export regulation of the country of export does not have any restriction on re-export/return from India;
- d. In case of any such restriction, the exporter will provide a letter of explanation detailing the list of countries/entities, to which re-export/return is restricted / regulated;

ii. **Proof of obsolescence/cancellation of order for intended items:**

Any of the applicable document(s):

- a. Proof of obsolescence of technology of imported items;
- b. Cancellation of order by Indian importer;
- c. Inspection report in case of dead on arrival etc;
- d. Any other document in support of the claim for return

iii. **Proof of obligation for re-export/return for intended items:**

Any of the applicable document(s):

- a. Contract agreement between exporter and the supplier/OEM (including agency authorized by OEM) for re-export/return;
- b. Purchase order containing terms of import with specific mention of re-export/return due to any of the reasons explained above;
- c. Warranty policy/conditions on replacement of damaged /dead on arrival items;

iv. **An Undertaking from the applicant firm;**

An Undertaking on the letter head of the firm duly signed and stamped by the authorized signatory stating:

- a. Details of imported items to be re-exported/returned along with their SCOMET Category /Sub-category number(s);
- b. That item (s) are being exported to the same foreign entity from which it was originally imported or to the OEM [including agency(ies) authorized by OEM] (whichever is applicable);
- c. That there has been no change in the specifications of the item(s) after import in India;
- d. That the re-export/return of items due to reasons such as obsolescence of technology of imported items; cancellation of order by Indian buyer/end user; dead on arrival etc. (whichever is applicable) is allowed under the conditions of import or contractual agreement.